

aircraft was sent from Bombay to Kuwait, which operated to New York after a total delay of about 24 hours in Kuwait in the scheduled service. Out of 205 passengers only 130 passengers were permitted by the Kuwaitee immigration authorities to go to hotels, Others had, however, to stay at the Airport since the local immigration authorities did not permit these passengers to proceed to hotel despite efforts by Air India and our Embassy. All arrangements, however, were made by Air India to give necessary assistance to the passengers at the Airport.

**Retired Employees of Central Excise
Chandigarh Collectorate Occupying
Government Accommodation**

3995. SHRI SHIBU SOREN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a large number of retired Government employees of the Central Excise, Chandigarh Collectorate particularly in the Central Excise Division, Amritsar, have been occupying Government accommodation even after their retirement long ago ;

(b) if so, the number and particulars of those retired employees who are in possession of Government accommodation for the last 2-3 years ;

(c) whether it is also a fact that quite a good number of employees working in the said Division are being deprived of Government accommodation causing lot of hardships to them as a result thereof ; and

(d) if so, the action proposed to be taken under the Eviction of Unauthorised Occupants Act, 1971 and the time by which the unauthorised occupants will be evicted ?

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) :** (a) to (d) Three retired officials of the Chandigarh Customs and Central Excise Collectorate are in occupation of three quarters after retirement,

out of 81 quarters for officials of that Collectorate, One of these officials retired on 31st December, 1982 and the other two on 30th September, 1983. These cases are under examination for appropriate action under the Departmental Rules applicable to allotment of residential accommodation to officials under the Department of Revenue.

**Discussion Taken at District Level
Meeting of State Bank of India**

3996. SHRI UTTAMBHAI H. PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a District Level meeting of the State Bank of India has been held very recently in Delhi ;

(b) if so, the purpose of the said meeting ;

(c) the details of discussions held and decisions taken thereon ;

(d) the outcome thereof and the action taken to implement the decision ;

(e) whether the Chief Executive Councilor of Delhi has suggested review of the scheme for rural poor so as to provide loans to more poor and rural families ; and

(f) if so, the details thereof and the action taken thereon by Banks and their Managers ?

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) A District Level Review Meeting of the senior officials of the participating banks in Rural Delhi and Government functionaries was Convened by the State Bank of India on December 2, 1983.

(b) The purpose of the meeting was to :

(i) Review progress in implementation of the Annual Action Plan 1983 for Rural Delhi.